

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 135/MP/2022

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of disputes with THDC India Ltd.

Petitioner : BSES Yamuna Power Ltd.

Respondents : THDC India Ltd.

Petition No. 54/MP/2021

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of disputes with THDC India Ltd.

Petitioner : BSES Rajdhani Power Ltd.

Respondents : THDC India Ltd.

Petition No. 239/MP/2019

Subject : Petition for recovery of money due and outstanding from BSES Yamuna Power Ltd. As per the tariff determined by the Commission and in terms of agreement between THDC India Ltd. and BSES Yamuna Power Ltd.

Petitioner : THDC India Ltd.

Respondents : BSES Yamuna Power Ltd.

Petition No. 319/MP/2019

Subject : Petition for disputes between Damodar Valley Corporation and BSES Yamuna Power Ltd. in regard to appropriation of payments made by BSES Yamuna Power Ltd. against dues of Damodar Valley Corporation.

Petitioner : Damodar Valley Corporation

Respondents : BSES Yamuna Power Ltd.

Date of Hearing : **29.7.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Rahul Kinra, Advocate, BYPL & BRPL
Shri Aditya Ajay, Advocate, BYPL & BRPL
Ms. Megha Bajpeyi, BRPL
Shri Tabrez Malawat, Advocate, THDC
Ms. Ankita Bafna, Advocate, THDC
Shri Syed Hamza, Advocate, THDC



Shri Sourajit Sarkar, Advocate, THDC
Ms. Anushree Bardhan, Advocate, THDC & DVC
Ms. Abiha Zaidi, Advocate, THDC & DVC
Shri Rajesh Sharma, THDC
Shri Neeraj Kumar Verma, THDC
Shri Mukesh Kumar Verma, THDC
Ms. Ambika Prasad Vyas, THDC
Ms. Ajay Vaish, THDC
Shri Biswajit Mandal, DVC

Record of Proceedings

During the hearing, the learned counsel appearing for the parties submitted that the issues raised in these petitions are common and may be taken up together for hearing. Accordingly, these Petitions were called out for virtual hearing.

Petition No. 135/MP/2022

2. The learned counsel for the Petitioner submitted that since the Respondent has filed its reply in the matter, the Petitioner may be granted time to file its rejoinder to the same. He also submitted that the issue raised in the petition has a bearing on Petition No. 54/MP/2021 and Petition No. 239/MP/2019 listed for hearing today. This was not objected to by the learned counsel for the Respondent.

3. Accordingly, the Commission admitted the petition and directed the Petitioner to file its rejoinder, after serving copy to the Respondent.

Petition No. 54/MP/2021 and Petition No. 239/MP/2019

4. The learned proxy counsel for BRPL & BYPL prayed for adjournment of the hearing, on the ground that the arguing counsel was pre-occupied in a matter before APTEL. The learned counsels appearing for THDC and DVC submitted that since pleadings have been completed, these petitions may be heard at an earlier date.

5. At the request of the learned proxy counsel for BRPL & BYPL, the Commission, as a last opportunity, adjourned the hearing of these petitions.

Petition No. 319/MP/2019

6. The learned counsel for the Petitioner submitted that the Petitioner may be permitted to file the reconciliation statement, as the amount claimed (after reconciliation) is lesser than the claim made by the Petitioner, in the petition filed in 2019. She also submitted that the submissions of BRPL & BYPL in the aforesaid petitions, shall be relied upon, by the Petitioner, while making submissions in this petition.

7. The Commission accepted the request of the learned counsel for the Petitioner and adjourned the matter. The Petitioner is permitted to file the reconciliation statement, on affidavit, after serving copy to the Respondent.



8. The Commission also directed the parties to complete their pleadings, as stated in paras 3 and 7 above, within the due dates mentioned, and no extension of time shall be granted for any reason.

9. These petitions shall be listed for final hearing on **10.8.2022**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

